

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI**

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 42473 And 42474 of 2017

(Arising out of Order-in-Appeal No. 174/2017-(CTA-I) dated 25.09.2017 passed by The Commissioner of GST & Central Excise, (Appeals), Nungambakkam Chennai-600034.

Smt B.Padmavathy,
Flat No.3, A-Block,
Venkateswara Apartment,
No.52, Puducherry 605 001.

Appellant

Vs.

Commissioner of GST
& Central Excise (Appeals-I)
No. 14, Municipal Street, Azeez Nagar,
Puducherry – 605 010

Respondent

APPEARANCE:

For the Appellant : None
For the Respondent : Ms. Sridevi Taritla, ADC (AR)

CORAM :

HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)
HON'BLE SHRI. ANJANI KUMAR, MEMBER(TECHNICAL)

DATE OF HEARING : 15.01.2021
DATE OF DECISION : 15.01.2021

FINAL ORDER No. 40499-40500 / 2021

PER BENCH

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The above cases also are included in the said list. The assessee has conceded to this. As the matter is closed, the appeals are dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)
Member (Judicial)**

**(P.Anjani Kumar)
Member (Technical)**

RKP